

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

C.S.P. No. 191/(MAH)/2017

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR  
MEMBER (J)

SHRI V. NALLASENAPATHY  
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 07.12.2017

NAME OF THE PARTIES: M/s. Armen Comtrade Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 391 to 394 of the Companies Act 1956  
and 230 to 232 of the Companies Act, 2013.

<u>S. No.</u>	<u>NAME</u>	<u>DESIGNATION</u>	<u>SIGNATURE</u>
1	Dnyesh U. Suriya	Permittee for Application <u>ORDER</u>	
<u>CSP No. 191/230-232/NCLT/MB/MAH/2017</u>			
<u>CSP No. 192/230-232/NCLT/MB/MAH/2017</u>			
<u>CSP No. 193/230-232/NCLT/MB/MAH/2017</u>			

On the MA 307/2017, 308/2017 & 309/2017 filed by the Petitioner seeking correction of typographical mistake showing Authorised Share Capital as ₹1 lakh instead of showing as ₹30 lakhs as reflected in the Memorandum of Association, Articles of Association and the Scheme proposed by the Company, on verification of the records, this Bench having found that it is a typographical mistake crept in the Company Scheme Petition (CSP) filed before this Bench, the same is hereby amended to Authorised Share Capital as ₹30 lakhs.

Accordingly, the Petitioner is directed to carryout amendment in the CSP within seven days hereof.

Accordingly, MA 307/2017, 308/2017 & 309/2017 are allowed.

List this matter on 03.01.2018.

Sd/-

V. NALLASENAPATHY  
Member (Technical)

Sd/-

B.S.V. PRAKASH KUMAR  
Member (Judicial)